

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Ashok Basu, Chairman**
- 2. Shri Bhanu Bhushan, Member**

**Petition No.98/2002**

**In the matter of**

Approval of revised fixed charges from 1.4.1997 to 31.3.2000 based on additional capitalisation and effect of Foreign Exchange Rate Variation and revised tariff from 1.4.2000 to 31.3.2001 for Kahalgaon Super Thermal Power Station

**And in the matter of**

National Thermal Power Corporation Ltd.

.... Petitioner

Vs

1. West Bengal State Electricity Board, Calcutta
2. Bihar State Electricity Board, Patna
3. Grid Corporation of Orissa Ltd., Bhubaneshwar
4. Damodar Valley Corporation, Calcutta
5. Power Deptt., Govt. of Sikkim, Gangtok
6. Assam State Electricity Board, Guwahati
7. Transmission Corporation of Andhra Pradesh, Hyderabad
8. Madhya Pradesh State Electricity Board, Jabalpur
9. Tamil Nadu State Electricity Board, Chennai
10. Kerala State Electricity Board, Trivandrum
11. Karnataka Power Transmission Corporation Ltd., Bangalore
12. Uttar Pradesh Power Corporation Ltd., Lucknow
13. Gujarat Electricity Board, Vadodara
14. Union Territory of Pondicherry, Pondicherry
15. Jharkhand State Electricity Board, Ranchi
16. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
17. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
18. Power Department, Union Territory of Chandigarh, Chandigarh... Respondents

**ORDER**

The Commission by its order dated 21.3.2005 had approved the revised fixed charges from 1.4.1997 to 31.3.2000 based on additional capitalization and effect of foreign exchange rate variation as also the revised tariff from 1.4.2000 to 31.3.2001

for Kahalgaon Super Thermal Power Station. In the said order dated 21.3.2005, certain arithmetical errors have been noticed, as indicated below:

- (a) In the table below para 27 of the order, the total additional capitalization for the years 1997-98, 1998-99 and 1999-00 is indicated as Rs.29.70 Crore, Rs.37.13 Crore and Rs.43.12 Crore respectively though the amounts add up to Rs.29.50 Crore, Rs.37.23 Crore and Rs.43.10 Crore respectively;
- (b) In the table below para 29 of the order, against grand total for the period 1.4.1998 to 31.10.1998, Rs.800.74 lakh has been indicated but the amount adds up to Rs.820.74 lakh.

2. The arithmetical errors now noticed call for correction of the necessary entries in the order. It is accordingly directed that the table below 27 shall be substituted as under:

	(Rs. in crore)			
	1997-98	1998-99	1999-2000	2000-01
A) Opening capital cost as on 1 <sup>st</sup> April	1838.97	1868.47	1905.70	1948.80
Balance Payments and New works	20.38	13.30	19.78	13.52
b) Initial Spares	4.48	3.38	2.19	7.41
B) Additional capitalisation on works. B =(a+b)	24.86	16.68	21.97	20.93
C) FERV	4.64	20.55	21.13	(-) 9.98
D) Total Additional capitalisation D = (B+C)	29.50	37.23	43.10	10.95

3. It is further directed that the table below para 29 of the said order dated 21.3.2005 shall be substituted as under:

(Rs. in lakh)

Annual Fixed Charges		1997-98	1998-99		1999-00
			1.4.1998 to 31.10.1998	1.11.1998 to 31.3.1999	
Depreciation	Additional Capital Expenditure	0.00	185.21	185.21	309.47
	FERV	0.00	34.57	34.57	187.67
Interest on loan	Additional Capital Expenditure	80.67	215.47	215.47	340.89
	FERV	15.06	96.80	96.80	232.05
Return on equity	Additional Capital Expenditure	74.58	199.20	265.60	420.20
	FERV	13.92	89.49	119.32	286.04
Total	Additional Capital Expenditure	155.25	599.88	666.28	1070.56
	FERV	28.98	220.86	250.69	705.76
<b>Grand Total</b>		<b>184.23</b>	<b>820.74</b>	<b>916.97</b>	<b>1776.32</b>

4. A copy of this order shall be sent to all concerned.

Sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**

Sd/-  
**(ASHOK BASU)**  
**CHAIRMAN**

New Delhi dated the 9<sup>th</sup> May, 2005